

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

New IA-3434/2024, New IA-3435/2024, IA-1905/2024, IA-1504/2024,
Intervention.P-17/2024, IA-4165/2023, IA-1337/2023, IA-1343/2023,
IA-539/2024, IA-3268/2023, Contempt.P-6/2024, IA-604/2024

In
IB-20(ND)/2022

IN THE MATTER OF:

M/s. Leena Batra Petitioner/Applicant
Vs.	
M/s. Ferrous Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner	: Mr. Vijay, Mr. Jaskaranjeet Singh, Mr. Jatender Singh Advs.
For Respondent	: Mr. Iswar Mohapatra, Mr. Gaurav Gupta, Mr. Rupal Gupta Ms. Nattasha Garg, Mr. Thakur Ankit Singh Advs.
For the RP	: Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh, Mr. Ashish Sigh Advs.

ORDER

IA-3434/2024

This application has been filed under Section 43 of the Code by
Resolution Professional.

Issue notice to the Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 31.07.2024.**

IA-3435/2024

This application has been filed under Section 43 of the Code by Resolution Professional.

Issue notice to the Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 31.07.2024.**

IA-1905/2024

The Applicant has filed proof and affidavit of service in compliance with the order dated 09.05.2024.

No one has appeared on behalf of the Respondent Bank.

In the interest of justice, we direct the Applicant to serve the Respondent by Dasti and file proof and affidavit of service within one week.

The Respondent Bank is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 31.07.2024.**

IA-1504/2024

The Respondents are directed to bring the reply affidavit on record within three days. Rejoinder, if any, shall be filed within one week.

List the matter **on 31.07.2024.**

Intervention P-17/2024

This application has been filed seeking to intervene in Company Petition IB-20/2022, which has already been disposed of vide order dated 02.02.2023 by which CIRP has been initiated by this Adjudicating Authority. Therefore, the present application become infructuous.

Intervention P-17/2024 dismissed as infructuous.

IA-4165/2023, IA-1337/2023, IA-1343/2023

Order reserved.

IA-3268/2023:-

We have heard the submissions made by the Learned Counsel appearing for both the parties.

Arguments concluded.

The parties are at liberty to file written submissions along with case laws, if any, within one week.

It is submitted by the Applicant that the residents are apprehending disconnection of electricity and water supply in the flats in question and therefore, prayed that necessary directions be passed in this regard. Mr. Rachit Mittal, Learned Counsel appearing for the Resolution Professional has ensured that the Resolution Professional will take all possible steps to see that electricity and water supply are not affected.

List the matter on **31.07.2024** for compliance.

IA-539/2024:-

List this application after the pronouncement of order in IA-3268/2023.

Contempt.P6/2024:-

The Applicant is directed to bring the rejoinder affidavit on record within three days.

List the matter on **31.07.2024**.

IA-604/2024:-

Mr. Rachit Mittal, Learned Counsel appears for the Applicant. No one has appeared on behalf of the Respondent.

Pleadings are complete.

List the matter on **31.07.2024** for arguments.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

AJAY